

**I. Inquiry against Ex-Chairman/
its Ex-Vice-Chairman of D.D.A.**

hav
to the Minister of WORKS AND
inst SING AND SUPPLY AND RE-
und LITATION be pleased to state:

whether Government have re-
Food complaints of favouritism, cor-
on, nepotism and irregularities
against the ex-Chairman and ex-
Chairman of Delhi Development
authority;

(b) if so the facts thereof, and the
action taken thereon;

(c) whether it is also a fact that
C.B.I. made inquiry against any of
them or both; and

(d) if so, what was the result of the
C.B.I. inquiry?

THE MINISTER OF WORKS AND
HOUSING AND SUPPLY AND
REHABILITATION (SHRI SIKAN-
DAR BAKHT): (a) and (b).
Certain allegations of corruption and
malpractices on the part of former
Vice-Chairman, Delhi Development
Authority in the matter of (i) release
of land known as Dilkush Bagh Kothi
from acquisition (ii) non-maintenance
of accounts in respect of Kichripur
re-settlement colonies (iii) collection
of funds for the farmers ruling party
through misuse of official position and
(iv) carving of additional plots in
colony known as Vasant Vihar have
been received and are being investi-
gated.

(c) and (d). Some complaints and
various allegations had also been re-
ceived by the CBI against the senior
officials of the Delhi Development
Authority of favouritism in the allot-
ment of lands, eviction of certain
persons, corruption and irregularities
etc. The actual involvement of the ex-
Chairman and ex-Vice-Chairman
cannot as yet be identified as some of
the matters are under verification by
the CBI. So far no case has been re-
gistered by the CBI for the reason
that the allegations are being verified.

**Amount Allotted for House Building
in Orissa**

18. SHRI PABITRA MOHAN PRA-
DHAN: Will the Minister of WORKS
AND HOUSING AND SUPPLY AND
REHABILITATION be pleased to
state the amount of money allotted to
Orissa Government in the financial
years (i) 1975-76 and (ii) 1976-77 for
house-building purposes and the
amount which the Orissa Government
utilised in the years 1975-76 and
1976-77?

The MINISTER OF WORKS AND
HOUSING AND SUPPLY AND RE-
HABILITATION (SHRI SIKANDER
BAKHT): For the years 1975-76 and
1976-77, the Plan outlay for Orissa
for Housing was Rs. 347 and Rs. 260
lakhs respectively. Against the out-
lay, the actual expenditure of the
Government of Orissa for 1975-76 was
Rs. 345 lakhs and the anticipated
expenditure for 1976-77 is Rs. 262
lakhs.

**Schemes for Integrated Rural
Development**

19. SHRI A. BALA PAJANOR:
Will the Minister of AGRICULTURE
AND IRRIGATION be pleased to state:

(a) the progress made in respect of
the schemes for Integrated Rural
Development;

(b) whether Government have
evolved a clear cut policy for adop-
tion of Gandhian principles for rural
development with simultaneous utili-
sation of scientific and technological
advances; and

(c) if so, the salient features there-
of?

THE MINISTER OF AGRICULTURE
AND IRRIGATION (SHRI PARKASH
SINGH BADAL): (a) The detailed re-
sources inventory for Chandrapur dis-
trict in Maharashtra has been com-
pleted and the first batch of action pro-
gramme has been cleared by the Cen-
tral Coordination committee on Rural
Development and Employment and is
awaiting sanction.

Work on the preparation of resources inventories has been undertaken by the Water Technology Centre (WTC) of Indian Agricultural Research Institute and the concerned agricultural universities in the following 10 districts:—

1. Cannanore (WTC)
2. Mahboobnagar (WTC)
3. Wardha (WTC)
4. Hissar
5. Dharmapuri
6. Hoshiarpur
7. Tumkur
8. Banswara
9. Tehri-Garhwal
10. Bankura.

However, without waiting for the final project report as emerging from an integrated resources inventory, a start is being made by taking up selected programmes which would obviously find place in any scheme of integrated rural development for the area.

(b) and (c). Yes Sir. The Project approach is based on Gandhian principles for rural development and would utilize the Scientific and Technological advances. The approach paper on the Integrated Rural Development programme has emphasised that improvement in the quality of life, employment and purchasing power of the most under-privileged sections of the rural community will be the sole criterion in programme formulation and implementation. Thus, the principle of "Antyodaya" will serve to determine priorities under the I.R.D. programme.

The main thrust of the programme will be directed towards meeting the needs of the following under-privileged sections of the rural community, viz., landless labour, marginal farmers, artisans, women and children. Additional employment opportunities are to be generated through purposive in-

puts of science and technology with the emphasis on low cost, relevant and small scale technology based in turn on sound principles of ecology and economics. The programmes will cover the sectors of agriculture, animal husbandry, horticulture, fisheries, piggery, poultry, etc., and also lay much emphasis on small and village industries particularly with a view to improving the lot of the rural artisans and generating self-employment in rural areas. The I.R.D. programme is intended to serve as a catalyst for achieving self-propelling and self-replicating growth with the direct participation of the rural community.

Transport Contracts given by F.C.I.

20. DR. BAPU KALDATE: Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

(a) whether several Transport contracts have been given by the F.C.I. without calling for tenders;

(b) if so, the number of such contracts; and

(c) steps taken against officials for such irregularities?

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI PARKASH SINGH BADAL): (a) to (c). The F.C.I. have reported that transport contracts were awarded without calling for tenders in two cases only. In one of these cases, stocks were required to be moved on emergency basis and trucks were engaged by F.C.I. from Truck Union at the Union/State Government approved rates. The second case pertains to F. C. I. depots at Jullundur (Punjab) where transport arrangements for carrying out day to day transport work were made in absence of the contractor during January, 1977. This second case is under investigation.